

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 7/82-ALC4/2009 MEETING DATE : 19.05.2009

The Meeting No7/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 19.05.2009 was actually held on **09.06.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri P.P. Srivastava, Dy. IA, Department of C&PC
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

Case No.B-76	M/S Ranbaxy Laboratories Ltd.
Norms Committee Meeting No.7/10	F.No.01/83/050/01587/AM09
Meeting Date:19.05.2009	RA F.No.05/24/040/00679/AM09
Adv.Lic.No.0510235026 dated 27.01.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to maintain the decision of NC taken in 52/82 meeting held on 17.03.2009 as the norms has been fixed on the basis of comparative data of all industry.	

Case No.B-77	M/S Vital Healthcare Pvt. Ltd.
Norms Committee Meeting No.7/10	F.No.01/83/050/00723/AM06
Meeting Date:19.05.2009	RA F.No.03/95/040/01371/AM06
Adv.Lic.No.0310372493 dated 21.03.2006	
Committee decided that the case may again be placed before Committee on 07.07.2009 alongwith the copy of DGFT Report.	

Case No.B-78	M/S Mangalam Drugs & Organics Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/050/00327/AM08
Meeting Date:19.05.2009	RA F.No.03/95/040/00961/AM08
Adv.Lic.No.0310456184 dated 02.01.2008	
Committee considered case as per agenda and observed that the firm was requested to furnish Production and	

Consumption data certified by Central Excise Authority, but they have failed to furnish the same and norms can not be fixed in absence of required data. It was, therefore, decided to reject the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-79	M/S Gulbrandsen Chemicals Pvt. Ltd.			
Norms Committee Meeting No.7/10	F.No.01/82/050/01599/AM09			
Meeting Date:19.05.2009	RA F.No.34/24/040/00196/AM09			
Adv.Lic.No.3410023333 dated 29.01.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/94/2002/Ch.II dated 26.02.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg
		2.	Aluminium Powder/Granules/Grit	0.062 kg
		3.	1 Butene	0.451 kg
Di-n-Butyl Tin Oxide	1 kg.	1.	Tin Ingots	0.564 kg
		2.	Aluminium Powder/Granules/Grit	0.096 kg
		3.	1 Butene	0.731 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 46/82 meeting held on 10.02.2009 is withdrawn.

Case No.B-80	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/050/00114/AM09
Meeting Date:19.05.2009	RA F.No.03/94/040/01081/AM08
Adv.Lic.No.0310459813 dated 01.02.2008	
Committee considered case as per agenda and observed that the firm was asked to furnish copies of Shipping Bills and Bills of Entry indicating the purity level of export and import items. The copies of documents furnished by firm does not indicate purity level. In view of above it is clear that both the Import and Export items are same. It was, therefore, decided to reject the case.	

Case No.B-81	M/S Aquapharm Chemicals Pvt. Ltd.			
Norms Committee Meeting No.7/10	F.No.01/82/050/01494/AM09			
Meeting Date:19.05.2009	RA F.No.31/24/040/00270/AM09			
Adv.Lic.No.3110036829 dated 1.1.2009				

Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.

Case No.B-82	M/S Dishman Pharmaceuticals & Chemicals Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/050/00593/AM07
Meeting Date:19.05.2009	RA F.No.08/24/040/00247/AM06
Adv.Lic.No.0810058323 dated 24.07.2006	
Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.	

Case No.B-83	M/S Sarna Chemicals Pvt. Ltd.
Norms Committee Meeting No.7/10	F.No.01/83/050/00121/AM08
Meeting Date:19.05.2009	RA F.No.03/95/040/00026/AM08
Adv.Lic.No.0310426951 dated 17.04.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PV vide their U.O. No.14010/77/2006/Ch.II dated 04.12.2006 and in consultation with technical authority present in meeting decided to amend the description of import item No.2 to read as "Meta Nitro Benzol Chloride/Meta Nitro Benzoic Acid" without any other change in the decision taken in 16/83 meeting held on 25.07.2007. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-84	M/S Alkaloids Corporation
Norms Committee Meeting No.7/10	F.No.01/87/050/00653/AM07
Meeting Date:19.05.2009	RA F.No.02/24/040/00202/AM07
Adv.Lic.No.0210094669 dated 26.10.2006	
Committee considered case as per agenda and observed that Department of Revenue vide their letter No.1/34/2007-NC.II dated 04.10.2007 has confirmed that Noscapine and Papaverine are not covered under Narcotics Drugs and Psychotropic Substances Act, 1985 and NDPS Rules, 1985 and hence NOC/ Import Certificate is not required for their import/export under NDPS Act, 1985. Committee, therefore, decided to delete condition regarding obtaining NOC from NCB for import of Papavarine/Noscapine Crude. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-85	M/S Sequent Scientific Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/050/00252/AM09
Meeting Date:19.05.2009	RA F.No.03/95/040/01187/AM08
Adv.Lic.No.0310463534 dated 03.03.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.	

Case No.B-86	M/S Sandoz Pvt. Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/00955/AM09
Meeting Date:19.05.2009	RA F.No.03/88/040/00452/AM07
Adv.Lic.No.0310410008 dated 28.11.2006	
Committee considered case as per agenda and observed Advance licence No.0310410008 dated 28.11.2006 was issued to the firm as per SION with 2% wastage. The firm is reported to have made exports of 389380 Nos. of Rimactance Capsules (300 mg.) by utilizing 119.15 kg (389380X300/1000000X1.02 (wastage)) of import material including wastage. The excess material, if any, imported has to be regularized as per the policy provisions. Committee decided to forward a copy of minutes to PC-IV for Policy Relaxation on merits. The above decision may be forwarded to PC-IV for taking necessary action.	

Case No.B-87	M/S Cipla Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/050/00575/AM09
Meeting Date:19.05.2009	RA F.No.03/94/040/00266/AM09
Adv.Lic.No.0310473365 dated 05.06.2008	
Committee considered case as per agenda and in light of revised written comments of Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting decided to amend the description of bulk drug to read as “Budesonide” without any other change in the decision taken in 35/09 meeting held on 25.11.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-88	M/S Cipla Ltd.			
Norms Committee Meeting No.7/10	F.No.01/82/050/00869/AM09			
Meeting Date:19.05.2009	RA F.No.03/94/040/00472/AM09			
Adv.Lic.No.0310481972 dated 08.08.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine 150 mg tablet [Lamudine =153.00 mg/tablet]	1 No.	1.	(1',2',5',5'R)-Menthyl-5S-(Cytosine-1''-YL)-1,3-oxathiolane-2R-carboxylate/CME Compound	2.19 kg/kg of Lamivudine
		2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
		3.	Dipotassium Hydrogen Phosphate	2.582 kg

Lamivudine Oral Solution 50mg/5ml, 100 ml pack [Lamivudine = 1020 mg/100 ml bottle]	1 No.	4.	Salicylate acid	0.790 kg/kg of Lamivudine
Lamivudine Oral Solution, 50mg/5ml, 240 ml pack] [Lamivudine =2448mg/240 ml pack]	1 No.	5.	Triethylamine	0.959 kg/kg of Lamivudine
Lamivudine 100mg tablet [Lamivudine =102.0 mg/tablet]	1 No.			

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 35/09 meeting held on 25.11.2008 is withdrawn.

Case No.B-89	M/S Navin Fluorine International Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/050/00701/AM09
Meeting Date:19.05.2009	RA F.No.03/95/040/00154/AM09
Adv.Lic.No.0310474030 dated 10.06.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to maintain the decision taken in 16/09 meeting held on 15.07.2008 as there is no justification for fixation of adhoc norms.	

Case No.A-7	M/S Prachi Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/01218/AM09
Meeting Date:19.05.2009	RA F.No.03/95/040/00136/AM09
Adv.Lic.No.0310507420 dated 16.02.2009	
Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.	

Case No.A-8	M/S Sri Krishna Drugs Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/00575/AM09
Meeting Date:19.05.2009	
Committee considered case as per agenda for amendment in the description of export product against SION A-248 and decided to advise RA to finalise the case as per General Note for Chemicals & Allied Products.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.A-9	M/S Avignon Exim Pvt. Ltd.
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Norms Committee Meeting No.7/10	F.No.01/83/050/01144/AM08
Meeting Date:19.05.2009	RA F.No.03/94/040/01447/AM07
Adv.Lic.No.0310425781 dated 05.04.2007	
Committee decided to defer case for 07.07.2009 for comments of Department of MSME.	

Case No.A-10	M/S Aurobindo Pharma Ltd.			
Norms Committee Meeting No.7/10	F.No.01/82/162/00862/AM09			
Meeting Date:19.05.2009	RA F.No.09/24/040/00372/AM08			
Adv.Lic.No.0910033927 dated 15.05.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/41/2009-PI-III dated 21.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftiofur Hcl	1 Kg.	1.	7-ACA	0.8098 kg
		2.	MAEM	0.833 kg
		3.	Triethylamine	0.6517 kg
		4.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		5.	Acetone	7.88 kg
		6.	Methylene Chloride	4.24 kg
		7.	Tetrahydrofuran	4.32 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-11	M/S Adcock Ingram Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/01219/AM09
Meeting Date:19.05.2009	RA F.No.07/24/040/00619/AM09
Adv.Lic.No.0710063396 dated 03.03.2009	
Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.	

Case No.A-12	M/S Sterling Auxillaries Pvt. Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/01221/AM09
Meeting Date:19.05.2009	RA F.No.03/94/040/00740/AM09
Adv.Lic.No.0310501075 dated 02.01.2009	
Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.	

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Case No.A-13	M/S Shree Shivshankar Drugs & Pharmaceuticals P. Ltd.			
Norms Committee Meeting No.7/10	F.No.01/82/162/01223/AM09			
Meeting Date:19.05.2009	RA F.No.03/95/040/00920/AM09			
Adv.Lic.No.0310505586 dated 04.02.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2008/Ch.II dated 30.08.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Chloro Benzamide	1 Kg.	1.	Ortho Chloro Benzoic Acid	1.118 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-14	M/S AVA Chemicals Pvt. Ltd.
Norms Committee Meeting No.7/10	F.No.01/83/050/01411/AM08
Meeting Date:19.05.2009	RA F.No.03/94/040/00661/AM08
Adv.Lic.No.0310446954 dated 18.10.2007	
Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.	

Case No.A-15	M/S Srimi Pharmaceuticals Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/01222/AM09
Meeting Date:19.05.2009	RA F.No.09/24/040/00442/AM09
Adv.Lic.No.0910037267 dated 03.03.2009	
Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.	

Case No.A-16	M/S S.M.B. Corporation of India
Norms Committee Meeting No.7/10	F.No.01/82/050/00046/AM09
Meeting Date:19.05.2009	RA F.No.03/95/040/01228/AM07
Adv.Lic.No.0310415594 dated 12.01.2007	
Committee decided to defer case for 07.07.2009 for comments of DIPP.	

Case No.A-17	M/S Wockhardt Ltd.			
Norms Committee Meeting No.7/10	F.No.01/82/162/00617/AM09			
Meeting Date:19.05.2009	RA F.No.03/24/040/00076/AM04			
Adv.Lic.No.0310199778 dated 05.05.2003				

Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 07.07.2009.

Case No.A-18	M/S Vivek Pharmachem (India) Ltd.			
Norms Committee Meeting No.7/10	F.No.01/83/050/01177/AM07			
Meeting Date:19.05.2009	RA F.No.13/24/040/00034/AM07			
Adv.Lic.No.1310023647 dated 31.01.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/231/2008-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Moropenem Injection USP 1 gm.	1 No..	1.	Moropenem Trihydrate USP	1197.90 gm/vial of 1 gm
Moropenem Injection USP 500 mg	1 No.	1.	Moropenem Trihydrate USP	598.95 mg/vial of 500 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-19	M/S Unimark Remedies Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/00858/AM09
Meeting Date:19.05.2009	RA F.No.03/95/040/00095/AM08
Adv.Lic.No.0310494004 dated 12.11.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.	

Case No.A-20	M/S Balaji Amines Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/01168/AM09
Meeting Date:19.05.2009	RA F.No.31/24/040/00371/AM08
Adv.Lic.No.3110034283 dated 02.07.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.	

Case No.A-21	M/S Sandoz Pvt. Ltd.			

Norms Committee Meeting No.7/10	F.No.01/82/162/00859/AM09
Meeting Date:19.05.2009	RA F.No.03/95/040/00518/AM09
Adv.Lic.No.0310485890 dated 10.09.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.	

Case No.A-22	M/S J.B. Chemicals Pharma Ltd.
Norms Committee Meeting No.7/10	F.No.01/83/050/00208/AM09
Meeting Date:19.05.2009	RA F.No.03/94/040/01325/AM08
Adv.Lic.No.0310466942 dated 01.04.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to maintain the decision taken in 12/09 meeting held on 17.06.2008 as there is no justification for enhancement in the quantity of inputs.	

Case No.A-23	M/S Benzo Petro International Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/01013/AM09
Meeting Date:19.05.2009	RA F.No.03/24/040/01297/AM01
Adv.Lic.No.0310068738 dated 16.01.2001	
Committee considered case as per agenda and in light of Department of C&PC letter No.14010/66/2001-Ch.III dated 28.03.2001 and in consultation with technical authority present in meeting decided to call for the following information/documents from the firm. 1. Authentic/Printed technical literature in support of yield or quantity of item applied for import. 2. Detail of recovery of by products/isomers formed during the process in terms of quantity and value. If not recovered, justification for same is to be furnished. 3. Balanced chemical reaction showing all the reactants, products and by-products with their molecular formula and molecular weight. 4. Past three years production of export item and corresponding consumption of each input duly certified by C.A. 5. Justification of the requirement of 2.15 kg. Sulfamic Acid for 1 Kg. of export item supported with technical literature and their role in process giving complete reaction. Accordingly, the case was deferred for 21.07.2009.	

Case No.A-24	M/S Fleming Lab Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/01125/AM09
Meeting Date:19.05.2009	RA F.No.09/24/040/00030/AM09
Adv.Lic.No.0910033923 dated 15.05.2008	

Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.

Case No.A-25	M/S Richter Themis Medicare
Norms Committee Meeting No.7/10	F.No.01/82/162/00637/AM09
Meeting Date:19.05.2009	
Committee considered case as per agenda and observed that Kandla Special Economic Zone, Gandhinagar have forwarded the application of Richter Themis Medicare for fixation of SIONs for various export product. The Technical Authority present in meeting informed the Committee that SIONs are fixed on the basis of All Industry data received from relevant Export promotion Council. It was, therefore, decided to advise Kandla Special Economic Zone to forward the application of the firm for each export product separately alongwith All Industry data received from relevant Export promotion Council.	

Case No.A-26	M/S Biostadt India Ltd.
Norms Committee Meeting No.7/10	F.No.01/83/162/01039/AM07
Meeting Date:19.05.2009	RA F.No.03/94/040/00830/AM07
Case under para 4.4.2 of HBP	
Committee decided to examine the case on file for fixation of ad-hoc norms under para 4.4.2 of HBP.	

Case No.A-27	M/S Covalent Lab. Ltd.		
Norms Committee Meeting No.7/10	F.No.01/82/162/01130/AM09		
Meeting Date:19.05.2009	RA F.No.09/24/040/00011/AM09		
Adv.Lic.No.0910033921 dated 15.05.2008			
Committee considered case as per agenda in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Export Qty.	Import items	Qty. allowed
7-Amino 3-Vinyl Cepholosparanic Acid	1kg.	1. 7-Phenyl Acetamideo-3-Chloromethyl Cephalosporanic Acid para Methoxy Benzyl Ester (GCLE)	2.672kg
		2. Acetone-	10.11kg
		3. Methylene Chloride	7.59kg
		4. Methanol	7.78kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-28	M/S Navin Fluorine International Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/162/00876/AM09
Meeting Date:19.05.2009	RA F.No.03/95/040/00380/AM09
Adv.Lic.No.0310489115 dated 06.10.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.	

Case No.A-29	M/S Cipla Ltd.
Norms Committee Meeting No.7/10	F.No.01/82/050/01193/AM09
Meeting Date:19.05.2009	RA F.No.03/94/040/00720/AM09
Adv.Lic.No.0310491564 dated 22.10.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to maintain the decision taken in 32/82 meeting held on 04.11.2008 as there is no justification for enhancement in the quantity of inputs.	

1	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:07.07.2009
	Decision :Committee decided to defer case for 07.07.2009 for comments of Ministry of Food Processing Industry.			

2	Case No.:1/7/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00072/AM10/	RLA File :05/24/040/00051/AM10/	Lic.No/Date:0510240869 05.05.2009	Defer Date:07.07.2009
	Decision :Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

3	Case No.:2/7/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00073/AM10/	RLA File :08/24/040/00018/AM10/	Lic.No/Date:0810079753 05.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

4	Case No.:3/7/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00074/AM10/	RLA File :08/24/040/00022/AM10/	Lic.No/Date:0810079759 05.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

5	Case No.:4/7/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Approved
	HQ File :01/82/050/00075/AM10/	RLA File :03/95/040/00036/AM10/	Lic.No/Date:0310518484 05.05.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

6	Case No.:5/7/82-ALC4/2009	Party Name:INDO AMINES LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00076/AM10/	RLA File :03/94/040/00051/AM10/	Lic.No/Date:0310518508 05.05.2009	Defer Date:21.07.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

7	Case No.:10/7/82-ALC4/2009	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00081/AM10/	RLA File :03/94/040/00439/AM09/	Lic.No/Date:0310518759 06.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

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Case No.:11/7/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Approved	
HQ File :01/82/050/00082/AM10/	RLA File :09/24/040/00022/AM10/	Lic.No/Date:0910037860 06.05.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 14/82 meeting held on 01.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed

Doxofylline	1kg.	1.	Theophylline	1.17kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg

RA concerned may take further necessary action as per above decision of Norms Committee.

9	Case No.:12/7/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00083/AM10/	RLA File :09/24/040/00037/AM10/	Lic.No/Date:0910037861 06.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

10	Case No.:6/7/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00077/AM10/	RLA File :07/24/040/00047/AM10/	Lic.No/Date:0710064569 06.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

11	Case No.:7/7/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00078/AM10/	RLA File :05/24/040/00064/AM10/	Lic.No/Date:0510240911 06.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.			

12	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of MSME.			

13	Case No.:9/7/82-ALC4/2009	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00080/AM10/	RLA File :03/94/040/00453/AM09/	Lic.No/Date:0310518756 06.05.2009	Defer Date:21.07.2009

Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.

14	Case No.:13/7/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00084/AM10/	RLA File :03/94/040/01120/AM09/	Lic.No/Date:0310518966 07.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

15	Case No.:14/7/82-ALC4/2009	Party Name:SEQUEL PHARMACHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00085/AM10/	RLA File :03/95/040/00058/AM10/	Lic.No/Date:0310519005 08.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

16	Case No.:15/7/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00086/AM10/	RLA File :05/24/040/00032/AM10/	Lic.No/Date:0510241018 08.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:16/7/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00087/AM10/	RLA File :05/24/040/00066/AM10/	Lic.No/Date:0510241019 08.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:17/7/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Approved
	HQ File :01/82/050/00088/AM10/	RLA File :05/24/040/00072/AM10/	Lic.No/Date:0510241020 08.05.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

19	Case No.:18/7/82-ALC4/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
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	HQ File :01/82/050/00089/AM10/	RLA File :03/95/040/00031/AM10/	Lic.No/Date:0310519082 08.05.2009	Defer Date:07.07.2009
	Decision :Committee decided to forward a copy of application to DIPP for their commets. Accordingly, case was deferred for 07.07.2009.			

20	Case No.:19/7/82-ALC4/2009	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00090/AM10/	RLA File :03/94/040/00045/AM10/	Lic.No/Date:0310519084 08.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

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Case No.:20/7/82-ALC4/2009	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Approved	
HQ File :01/82/050/00091/AM10/	RLA File :03/94/040/00040/AM10/	Lic.No/Date:0310519085 08.05.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 05.02.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty	Sl.No.	Import items	Quantity allowed
Ramipril Precursor II (Step 3)	1 Kg.	1.	L-Serinemethyl Ester Hcl	1.38kg
		2.	Phosphorous Pentachloride	2.08kg
		3.	Methylene Chloride	1.76kg
		4.	Acetyl Chloride	0.59kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:21/7/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00092/AM10/	RLA File :03/95/040/00044/AM10/	Lic.No/Date:0310519136 08.05.2009	Defer Date:07.07.2009
	Decision :Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

23	Case No.:22/7/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Approved
	HQ File :01/82/050/00093/AM10/	RLA File :03/95/040/00066/AM10/	Lic.No/Date:0310519140 08.05.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.71 of HBP.			

24	Case No.:23/7/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Approved																										
	HQ File :01/82/050/00094/AM10/	RLA File :34/24/040/00021/AM10/	Lic.No/Date:3410024138 08.05.2009																											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/94/2002/Ch.II dated 26.02.2007 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Tetra Butyl Tin</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Tin Ingots</td><td>0.364 kg</td></tr> <tr> <td>2.</td><td>Aluminium Powder/Granules/Grit</td><td>0.119 kg</td></tr> <tr> <td>3.</td><td>1 Butene</td><td>0.869 kg</td></tr> <tr> <td rowspan="3">Di-n-Butyl Tin Oxide</td><td rowspan="3">1 kg.</td><td>1.</td><td>Tin Ingots</td><td>0.564 kg</td></tr> <tr> <td>2.</td><td>Aluminium Powder/Granules/Grit</td><td>0.096 kg</td></tr> <tr> <td>3.</td><td>1 Butene</td><td>0.731 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tetra Butyl Tin	1 Kg.	1.	Tin Ingots	0.364 kg	2.	Aluminium Powder/Granules/Grit	0.119 kg	3.	1 Butene	0.869 kg	Di-n-Butyl Tin Oxide	1 kg.	1.	Tin Ingots	0.564 kg	2.	Aluminium Powder/Granules/Grit	0.096 kg	3.	1 Butene
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25	Case No.:24/7/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:7/82-ALC4/2009 19.05.2009	Status:Case Deferred
	HQ File :01/82/050/00095/AM10/	RLA File :34/24/040/00018/AM10/	Lic.No/Date:3410024139 08.05.2009	Defer Date:21.07.2009
	Decision :Committee decided to call for a coy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			
